

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 121 OF 2004
IN
O.A. No. 89 OF 2004

New Delhi, this the 17th day of May, 2004

**HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER**

1. Sh.Dhana Ram S/o Ram Sahai Mali Under Section
Engg. (Horticulture)
Northern Railway,
New Delhi
2. Sh.Balbir Singh S/o Leela Singh "
3. Sh.Sukhbir Singh S/o Nathoo Singh "
4. Sh.Chhari Nath S/o Ram Ajore "
5. Sh.Ram Lakan S/o Bhagwan Din "
6. Sh.Kuppon S/o Kirpan "
7. Sh.Sri Ram S/o Bhagwan Din "
8. Sh.Krishan Pal S/o Ram Saroop "
9. Sh.Ram Dularey S/o Kedar Nath "
10. Sh.Sher Mohammad S/o Jahoor "
11. Sh.Madan Singh S/o Partap Singh "
12. Sh.Uday Raj S/o Kali Din "
13. Sh.Rajender S/o Ram Dularey Khallasi "
14. Sh.Gopi S/o Chholey Mali Khallasi "
15. Sh.Guru Parshad S/o Chhuthai Mali "
16. Sh.Ram Kumar S/o Amrit Singh "
17. Sh.Radhey Shyam S/o Daroga Singh "
18. Sh.Ram Karap S/o Rama Nand "
19. Sh.Sumai S/o Algoor "
20. Sh.Adel Singh S/o Bhagwati Parshad "
21. Sh.Sumai S/o Ram Lagan "
22. Sh.Raghu S/o Sahtoo Mali Khallasi Under I.O.W.
(Horticulture)
Northern Rly,
New Delhi.

.....Applicants
(By Advocate : Shri Amit Anand)

Versus

Union of India : Through

1. Shri R.R. Jaruahara
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Shri Pradeep Goyal
The Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi.
3. Shri Hari Krishan Sharma
The Section Engineer (Horticulture)
Northern Railway,
New Delhi.

4. Smt. Tanuj Chandra
 The Senior Divisional Finance Manager,
 Northern Railway,
 State Entry Road,
 New Delhi.

..... Respondents
 (By Advocate : Shri Rajinder Khatter)

ORDER (ORAL.)

SHRI SHANKER RAJU, JUDICIAL MEMBER :-

Learned counsel of the respondents states that in pursuance to the directions of this Court, respondents have calculated the arrears in respect of applicants from the date of accord of temporary status and for release of arrears, the matter is in consultation with the Finance.

2. In view of the above, the respondents are directed to accord to the applicants arrears within a period of two months from the date of receipt of a copy of this order, failing which a serious view would be taken against them.

3. In view of the above, the present CP is accordingly disposed of and notice issued to the respondent NO. 2 is discharged.


 (R.K. UPADHYAYA)

ADMINISTRATIVE MEMBER


 S. Raju

(SHANKER RAJU)
 JUDICIAL MEMBER

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